

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 3

CP(CAA) No. 12/Chd/Pb/2024  
(2nd Motion)

**IN THE MATTER OF:**

IVY Health And Life Sciences Pvt Ltd. ...Transferor Company

And

IVY Healthcare Infrastructure Pvt. Ltd. ...Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 19.04.2024**

**CORAM**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Rohit Khanna, Advocate

**ORDER**

This is the second motion application. Ld. Counsel for the Petitioner is directed to file an affidavit specifically mentioning under which clause of Schedule 1 of Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011, the company is exempted from issuing the notice to the CCI within one week. Ld. Counsel for the Petitioner is further directed to clarify by way of an affidavit that there is no regulator for the hospital business as well as lab business within one week. List on 03.05.2024 in the supplementary list.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti